

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:5134
ANSWERED ON:26.04.2002
DE-RESERVATION OF RESERVED VACANCIES
RAMDAS ATHAWALE

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether despite of DOP`s OM No.36012/6/88-Estt. (SCT) dated 25 April,1989, effective from 1.4.1989, regarding disallowing de-reservation of reserved vacant posts for SC`s, ST`s and OBC`s a large number of reserved vacancies/posts meant for SC`s, ST`s and OBC`s are dereserved and being filled up by candidates of other categories;

(b) if so, the reasons therefore; and

(c) the number of reserved vacancies/posts meant for SC`s, ST`s and OBC`s in the Ministry of Heavy Industries and Public Enterprises and its undertakings, autonomous and statutory bodies and affiliated offices under their administrative control have been dereserved and filled up by candidates of other categories since last three years?

Answer

MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA)

(a) to (c): In the last three years there has been no case of de-reservation of reserved posts meant for SCs, STs and OBCs in the Department of Heavy Industry, Department of Public Enterprises and in the operational PSUs under the administrative control of this Ministry.